COURT NO.2

SUPREME COURTOF INDIA RECORD OF PROCEEDINGS

WRIT PETITION(S)(CIVIL) NO(S). 313/2025

UDAY MAHURKAR & ORS.

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

FOR ADMISSION

Date : 28-04-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Mr. Vishnu Shankar Jain, Adv.

Mr. Parth Yadav, AOR

Mr. Shaurya Krishna, Adv.

Mr. Ashish Kumar Dwivedi, Adv.

For Respondent(s) : Mr. Tushar Mehta, Solicitor General

UPON hearing the counsel, the Court made the following O R D E R

1. The present petition raises an important concern with regard to the display of various objectionable, obscene and indecent content on OTT platforms and social media.

2. Shri Tushar Mehta, learned Solicitor General of India fairly states that the Union of India would not take this petition as an adversarial litigation. He further fairly states that some of the content(s) is not only obscene but would go to the extent of perversity.

3. Learned Solicitor General further submits that though certain regulations are in existence, some more regulations are under contemplation.

4. We, therefore, issue notice to the respondents.

5. In addition to the usual mode, liberty is granted to serve

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notice upon Respondent Nos.1 and 2 through Central Agency and to the rest of the respondents through E-Mail.

(NARENDRA PRASAD) DEPUTY REGISTRAR (ANJU KAPOOR) ASSISTANT REGISTRAR